DETAILED PUBLIC STATEMENT IN ACCORDANCE WITH THE PROVISIONS OF REGULATIONS 13(4), 14(3), AND 15(2) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, TO THE PUBLIC SHAREHOLDERS OF

STEP TWO CORPORATION LIMITED

Corporate Identification Number: L65991WB1994PLC066080

Registered Office: 21, Hemanta Basu Sarani, 5th Floor, Room No-507, PS Hare Street Kolkata-700013, West Bengal, India.

Contact Number: +033-22318207;

Email Address: admin@steptwo.in; **Website:** www.steptwo.in.

Open Offer for acquisition of up to 11,04,298 (Eleven Lakhs Four Thousand Two Hundred and Ninety-Eight) Equity Shares, representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of Step Two Corporation Limited ('Target Company'), at an offer price of ₹13.00/- (Rupees Thirteen Only) per Equity Share, by Anuj Agarwal ('Acquirer'), pursuant to and in compliance with the provisions of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulation, 2011, as amended ('SEBI (SAST) Regulations') ('Offer').

This detailed public statement is being issued by CapitalSquare Advisors Private Limited, the Manager to the Offer ('Manager'), on behalf of the Acquirer in compliance with the provisions of Regulations 3 (1), and 4 read with Regulations 13(4), 14(3), and 15(2) of the SEBI (SAST) Regulations ('DPS'), pursuant to the Public Announcement dated Thursday, May 12, 2022, which was filed with Securities and Exchange Board of India ('SEBI'), the stock exchanges on which the Equity Shares of the Target Company are presently listed, namely being, BSE Limited ('BSE') and the CSE Limited ('CSE') and Target Company at its registered office, in terms of Regulations 3(1) and 4 and other applicable Regulations of the SEBI (SAST) Regulations. The Public Announcement was sent to SEBI, BSE, CSE and to the Target Company on Thursday, May 12, 2022, in terms of Regulations 14 (1) and 14 (2) of the SEBI (SAST) Regulations.

I. DEFINED TERMS

For the purpose of this Detailed Public Statement, the following terms have the meaning assigned to them herein below:

Definitions/ Abbreviations	Particulars
Acquirer	Mr. Anuj Agarwal, son of Mr. Sushil Kumar Agarwal, bearing permanent account number 'AHMPA6161B' resident at 227/1A A.J.C Bose Road, Flat No-8A, L R Sarani, Kolkata – 700020, West Bengal, India.
Agreements	The Share Purchase Agreement with the Selling Promoters, Share Purchase Agreement with the Selling Public Shareholder, and Joint Control Agreement with the Continuing Promoter, shall be collectively referred to as the Agreements.
Board of Directors	The board means the Board of Directors of the Target Company.
BSE Limited	BSE Limited (Formerly known as Bombay Stock Exchange), being one of the stock exchanges where presently the Equity Shares of the Target Company are listed.
CIN	Corporate Identification Number issued under the Companies Act, 2013, and the rules made thereunder.
Continuing Promoter	The existing promoter of the Target Company, in accordance with the provisions of Regulations 2 (1) (s), and 2 (1) (t) of the SEBI (SAST) Regulations, read with Regulations 2 (1) (oo) and 2 (1) (pp) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, in this case, namely being, Mr. Raj Kumar Agarwal, who shall continue to be a promoter in the Target Company.
CSE Limited	The Calcutta Stock Exchange Limited, being one of the stock exchanges where presently the Equity Shares of the Target Company are listed.
Equity Shares	Equity Shares shall mean the fully paid-up equity shares of face value of ₹10.00/- (Rupees Ten Only) each.
Identified Date	Identified date means the date falling on the 10th (tenth) Working Day prior to the commencement of the Tendering Period for the Offer, for the purposes of determining the Public Shareholders to whom the Letter of Offer shall be sent. It is clarified that all the Public Shareholders (registered or unregistered) who own Equity Shares are eligible to participate in this Open Offer at any time before expiry of the Tendering Period.
ISIN	International Securities Identification Number.
Equity Shares	Equity Shares shall mean the fully paid-up equity shares of face value of ₹10.00/- (Rupees Ten Only) each.
Negotiated Price	The negotiated price is ₹10.00/- (Rupees Ten Only) per Sale Share.
Newspapers	Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition), Duranta Barta (Bengali daily) (Kolkata Edition) and Mumbai Lakshadeep (Marathi Daily) (Mumbai Edition), wherein the Detailed Public Statement dated Monday, May 16, 2022, and which shall be published on Tuesday, May 17, 2022, in accordance with the provisions of Regulation 14 (3) of the SEBI (SAST) Regulations.
Offer Documents	Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendation of the Committee of the Independent Directors of the Company, Pre-Offer Advertisement Cum Corrigendum to Detailed Public Statement, and Post Offer Public Announcement, and any other notices, advertisements, and corrigendum issued by or on behalf of the Manager
Offer Period	The period from the date of entering into an agreement, to acquire the Equity Shares, and Voting Share Capital in, or control over, the Target Company requiring a Public Announcement or the date on which the Public Announcement was issued by the Acquirer, i.e., Thursday, May 12, 2022 and the date on which the payment of consideration to the Public Shareholders whose Equity Shares are validly accepted in this Offer, is made, or the date on which this Offer is withdrawn, as the case may be
Offer Shares	11,04,298 (Eleven Lakhs Four Thousand Two Hundred and Ninety-Eight) Equity Shares, representing 26.00% (Twenty-Six Percent) of the Target Company.
Voting Share Capital	The fully diluted Equity Share Capital and voting share capital of the Target Company as of the 10th (Tenth) working day from the closure of the Tendering Period.
PAN	Permanent account number allotted under the Income Tax Act, 1961.
Public Shareholders	All the equity shareholders of the Target Company other than (i) the parties to the Share Purchase Agreements, and (ii) persons deemed to be acting in concert with parties at (i), undertaking sale of Equity Shares of the Target Company in compliance with the provisions of Regulation 7(6) of the SEBI (SAST) Regulations.
Sale Shares	Total Sale Shares aggregating to 7,67,100 (Seven Lakhs Sixty-Seven Thousand One Hundred) Equity Shares, representing 18.06% (Eighteen point Zero Six Percent) of the Voting Share Capital of the Target Company, comprising of 14,000 (Fourteen Thousand) Equity Shares representing 0.33% (Zero Point Three Three Percent) of the Voting Share Capital of the Target Company agreed to be sold pursuant to execution of the Share Purchase Agreement by the Selling Promoters to the Acquirer, and 7,53,100 (Seven Lakhs Fifty-Three Thousand and One Hundred) Equity Shares representing 17.73% (Seventeen Point Seven Three Percent) of the Voting Share Capital of the Target Company agreed to be sold pursuant to execution of the Share Purchase Agreement by the Selling Public Shareholder to the Acquirer.
Sellers	The Selling Promoters and the Selling Public Shareholder shall be collectively referred to as the sellers.
Selling Promoters	The existing promoters of the Target Company, in accordance with the provisions of Regulations 2 (1) (s), and 2 (1) (t) of the SEBI (SAST) Regulations, read with Regulations 2 (1) (oo) and 2 (1) (pp) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, in this case, namely being, Mrs. Sapna Agarwal holding 10,000 (Ten Thousand) Equity Shares representing 0.24% (Zero Point Two Four Percent) of the Voting Share Capital of the Target Company and Mr. Ashok Kumar Sharma holding 4,000 (Four Thousand) Equity Shares representing 0.09% (Zero Point Zero Nine Percent) of the Voting Share Capital of the Target Company who have agreed to sell their total shareholding of 14,000 (Fourteen Thousand) Equity Shares representing 0.33% (Zero Point Three Three Percent) of the Voting Share Capital of the Target Company to the Acquirer pursuant to execution of the Share Purchase Agreement with the Selling Promoters.
Selling Public Shareholder	One of the existing public shareholders of the Target Company who has entered into and executed a Share Purchase Agreement with the Acquirer, namely being, Akasa Finance Limited (Formerly known as Pooja Finelease Limited) presently holding 7,53,100 (Seven Lakhs Fifty-Three Thousand and One Hundred) Equity Shares representing 17.73% (Seventeen Point Seven Three Percent) of the Voting Share Capital of the Target Company for selling of its entire holding to the Acquirer.
Share Purchase Agreements	The share purchase agreements dated Thursday, May 12, 2022, executed between the Acquirer and the Selling Promoters and between the Acquirer and the Selling Public Shareholder.
Share Purchase Agreement with the Selling Promoters	The share purchase agreement dated Thursday, May 12, 2022, executed between the Acquirer and the Selling Promoters, pursuant to which the Acquirer has agreed to acquire 14,000 (Fourteen Thousand) Equity Shares, representing 0.33% (Zero Point Three Three Percent) of the Voting Share Capital of the Target Company from the Selling Promoter at a negotiated price of ₹10/- (Rupees Ten Only) per Sale Share, aggregating to an amount of ₹1,40,000.00/- (Rupees One Lakh and Forty Thousand Only).
Share Purchase Agreement with the Selling Public Shareholder	The share purchase agreement dated Thursday, May 12, 2022, executed between the Acquirer and Selling Public Shareholder, pursuant to which the Acquirer has agreed to acquire 7,53,100 (Seven Lakhs Fifty Three Thousand One Hundred) Equity Shares, representing 17.73% (Seventeen point Seven Three Percent) of the Voting Share Capital of the Target Company from the Selling Public Shareholder, at a negotiated price of ₹10/- (Rupees Ten Only) per Sale Share, aggregating to an amount of ₹75,31,000.00/- (Rupees Seventy-Five Lakhs and Thirty-One Thousand Only).
Stock Exchanges	BSE Limited (Formerly known as Bombay Stock Exchange) and The Calcutta Stock Exchange Limited, being the stock exchanges where presently the Equity Shares of the Target Company are listed.
Joint Control Agreement/ JCA	Joint Control Agreement dated Thursday, May 12, 2022, executed between the Acquirer and the Continuing Promoter, pursuant to which the Acquirer shall be classified as Co- Promoter of the Target Company with the Continuing Promoter.
Target Company/ STEP2COR	Step Two Corporation Limited incorporated on Friday, November 25, 1994, in accordance with the provisions of the Companies Act, 1956, with Registrar of Companies, Kolkata, West Bengal bearing corporate identification number 'L65991WB1994PLC066080' and having its registered office located at 21, Hemanta Basu Sarani, 5th Floor, Room No – 507, PS Hare Street, Kolkata – 700013, West Bengal, India.
Tendering Period	The tendering period shall have the meaning ascribed to it under Regulation 2(1) (za) of the SEBI (SAST) Regulations.
Transaction	Transaction means collectively the Underlying Transaction and the Open Offer;
Underlying Transaction	Transaction has been defined in paragraph 4 of Part II (Background to the Open Offer) of this Detailed Public Statement;
Working Day	The working day shall have the meaning ascribed to it under Regulation 2(1) (zf) of the SEBI (SAST) Regulations.

II. DETAILS OF THE ACQUIRER, SELLING PROMOTERS, SELLING PUBLIC SHAREHOLDER, TARGET COMPANY, AND OFFER

A. INFORMATION ABOUT THE ACQUIRER- ANUJ AGARWAL

1. Mr. Anuj Agarwal, son of Mr. Sushil Kumar Agarwal, aged 34 years, Indian Resident, bearing Permanent Account Number 'AHMPA6161B' under the Income Tax Act, 1961, resident at 227/1A AJC, Bose Road, Flat No-8A, L R Sarani, Kolkata-700020, West Bengal, India, with contact number being '+91-9836450055', and Email Address being 'agarwalanuj.87@gmail.com'.
2. Acquirer had completed his Post Graduate Diploma in Management (PGDM) in Family Managed Business (FMB) from SP Jain in Mumbai in 2013 and had started his career in the Korp Securities Ltd, Kolkata in the year 2009 by working as Corporate Manager to becoming Whole Time Director in 2013, having at present more than 13 (Thirteen) years of experience in the field of financial and non-financial analysis.
3. The Net Worth of Acquirer as on Wednesday, May 11, 2022, is ₹10,83,80,416/- (Rupees Ten Crores Eighty-Three Lakhs Eighty Thousand Four Hundred and Sixteen Only) as certified vide unique document identification number '22066575A1VRMF6424' dated Thursday, May 12, 2022, by Chartered Accountant, Vikash Gadia bearing membership number '066575', proprietor at Gadia Vikash & Co.
4. Acquirer Confirmation and Undertaking

The Acquirer has individually, confirmed, warranted, and undertaken that:

4.1 The Acquirer does not have any relationship with or interest in the Target Company except for the Underlying Transaction, as detailed in Part II (Background to the Open Offer) of this Detailed Public Statement, that has triggered this Open Offer. The Acquirer shall be classified as the Co-Promoter of the Target Company with the Continuing Promoter, subject to the compliance of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, including subsequent amendments thereto (**'SEBI (LODR) Regulations'**).

4.2 The Acquirer does not hold any Equity Shares in the Target Company. The Acquirer has not acquired any Equity Shares of the Target Company between the date of the Public Announcement, i.e., May 12, 2022 and the date of this Detailed Public Statement.

4.3 He does not belong to any group.

4.4 He is not a part of the present promoters and promoter group of the Target Company.

4.5 He is not related to the promoters, directors, or key employees of the Target Company.

4.6 He will not sell the Equity Shares of the Target Company, held, and acquired, if any, during the Offer period in terms of Regulation 25(4) of the SEBI (SAST) Regulations.

4.7 He has not been prohibited by SEBI from dealing in securities, in terms of the provisions of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended (**'SEBI Act'**) or under any other Regulation made under the SEBI Act.

4.8 He has not been categorized nor is he appearing in the 'Wilful Defaulter or a Fraudulent Borrower' list issued by any bank, financial institution, or consortium thereof in accordance with the guidelines on wilful defaulters or fraudulent borrowers issued by Reserve Bank of India.

4.9 He has not been declared as 'Fugitive Economic Offenders' under Section 12 of the Fugitive Economic Offenders Act, 2018.

4.10 There is/are no persons acting in concert in relation to this Offer within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.

B. INFORMATION ABOUT THE SELLERS

1. The details of the Sellers under the Share Purchase Agreements i.e., Ashok Kumar Sharma, Sapna Agarwal and Akasa Finance Limited are specified as below:

Name and Address of the Selling Promoters	Nature of Entity	Registered Office/ Residential Address	Group	Whether the Seller is a part of the promoter group of the Target company	Details of Equity Shares/Voting Rights held by the Selling Promoters: Pre-SPA Transaction – No. of Equity Shares	Pre-SPA Transaction – % of equity shareholding	Post-SPA Transaction – No. of Equity Shares	Post-SPA Transaction – % of equity shareholding
Ashok Kumar Sharma Permanent Account Number: AJHPS9312	Individual	CJ 281, Salt Lake, Sector II, Kolkata, Near Tank No 9, North 24 Parganas, West Bengal -700091, India.	None	Yes	4,000	0.09%	Nil	Nil
Sapna Agarwal Permanent Account Number: ACVPA5398L	Individual	CJ 281, Salt Lake, Sector II, Kolkata, Near Tank No 9, North 24 Parganas, West Bengal 700091, India.	None	Yes	10,000	0.24%	Nil	Nil
Akasa Finance Limited (Formerly known as Pooja Finelease Limited)	Public Limited Company	70/A-32, Rama Road Industrial Area, Najafgarh Road, New Delhi West Delhi – 110015, India	None	No	7,53,100	17.73	Nil	Nil
Total					7,67,100	18.06%	Nil	Nil

2. Post completion of the Offer formalities, the Selling Promoters shall relinquish their control and management of the Target Company in favor of the Acquirer, in accordance with and in compliance with the provisions of Regulation 31A of SEBI (LODR) Regulations, and Acquirer shall become Co-Promoter with the Continuing Promoter. Selling Promoters shall be declassified from the 'promoter and promoter group' category of the Target Company subject to receipt of necessary approvals required in terms of Regulation 31A (10) of the SEBI (LODR) Regulations and the satisfaction of conditions prescribed therein.
3. None of the Sellers have been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act or under any other regulation made under the SEBI Act.

C. INFORMATION ABOUT THE TARGET COMPANY

1. The Target Company is a public limited company which was incorporated under the name and style of 'Step Two Finance Private Limited', under the provisions of the Companies Act, 1956, vide Certificate of Incorporation bearing registration number '21-66080 of 1994' and issued by Registrar of Companies, Calcutta, West Bengal. Pursuant to passing of a special resolution dated July 05, 1995, the Target Company became a public company 'Step Two Finance Limited' vide certificate dated August 07, 1995, issued by the Registrar of Companies, Calcutta, West Bengal (**'Registrar'**). Further, the name of the Target company has been changed from 'Step Two Finance Limited' to 'Step Two Corporation Limited' vide certificate dated December 24, 1996, upon grant of fresh Certificate of Incorporation issued by the Registrar. The registered office of the Target Company is situated at 21, Hemanta Basu Sarani, 5th Floor, Room No-507, PS Hare Street Kolkata-700013, West Bengal, India, with E-mail Address being 'admin@steptwo.in'; contact number being '+91-033-22318207' and website being accessible at 'www.steptwo.in'. The Target Company bearing Corporate Identification Number 'L65991WB1994PLC066080' is a Non-Banking Finance Company not accepting Public Deposit registered with the Reserve Bank of India, bearing registration number 05.02614 vide certificated dated June 04, 1998.
2. The Equity Shares bearing International Securities Identification Number 'INE623D01015' are presently listed on the BSE Limited bearing Scrip ID 'STEP2COR' and Scrip Code '531509' and on CSE bearing Scrip Code '29182'. The Target Company has already established connectivity with Central Depositories Services (India) Limited (**'CDSL'**) and National Securities Depository Limited (**'NSDL'**).
3. The Equity Share Capital of the Target Company is as follows:

Sr. No.	Particulars	Number of Equity Shares	Aggregate amount of Equity Shares
1.	Authorized Equity Share capital	53,50,000 (Fifty-Three Lakhs Fifty Thousand)	₹5,35,00,000.00/- (Rupees Five Crores Thirty-Five Lakhs Only)
2.	Issued, subscribed, and paid-up Equity Share capital	42,47,300 (Forty-Two Lakhs Forty-Seven Thousand Three Hundred)	₹4,24,73,000.00/- (Rupees Four Crores Twenty-Four Lakhs Seventy-Three Thousand Only)

4. 8,04,800 (Eight Lakhs Four Thousand and Eight Hundred) equity shares had been forfeited during the year 2016 having effect from August 12, 2016, pursuant to non-payment of allotment/call monies and after dispatching final reminder on May 05, 2016, to the public shareholders of the Company.
5. There are no outstanding partly paid-up shares or any other convertible instruments to be converted into Equity Shares of the Target Company at a future date. Further, none of the Equity Shares are subject to any lock-in obligations.
6. There has been no trading in the Equity Shares of the Target Company on The Calcutta Stock Exchange Limited and based on the information available on the BSE Limited's website, the Equity Shares of the Target Company are not frequently traded on BSE Limited within the meaning of explanation provided in 2 (1) (j) of the SEBI (SAST) Regulations.
7. The brief unaudited and limited reviewed financial statements for the 9 (Nine) months period ending December 31, 2021, and the 6 (Six) months period ending September 30, 2021, and the audited financial information for the Financial Years ending March 31, 2021, March 31, 2020, and March 31, 2019, are as follows:

(Amount in Lakhs except Equity Share Data)

Particulars	Unaudited and Certified Financial Statements for@ – Nine months period ended December 31, 2021	Six months period ended September 30, 2021	Audited Financial Statements for the Financial Year ending March 31# – 2021	2020	2019
Total Revenue	29.34	19.30	48.25	51.04	35.30
Net Earnings or Profit/(Loss) after tax (Excluding Comprehensive Income)	7.45	2.92	17.99	13.80	(13.57)
Earnings per Share (EPS)	0.17	0.08	0.42	0.32	(0.32)
Net Worth	-	545.56	528.31	510.33	496.53

#This information is extracted from the audited financial statements prepared in accordance with Indian Accounting Standards.

@The figures are unaudited and taken as per the Limited Review Report for the Nine-Months period ending December 31, 2021, and for the half year period ended on September 30, 2021.

8. The present Board of Directors of the Target Company comprises of the following:

Sr. No.	Name	Date of Initial Appointment	Director Identification Number	Designation
1.	Mr. Sanjay Agarwal	571217	January 01, 2000	Independent Non-executive Director
2.	Mr. Keshav Kumar Saraf	595594	May 30, 2013	Independent Non-executive Director
3.	Mr. Bhola Nath Manna	3345433	February 09, 2011	Whole-time Director
4.	Ms. Mamta Sharma	7080870	September 30,2015	Non-Executive Director, Company Secretary & Compliance Officer

D. DETAILS OF THE OFFER

1. The Offer is being made by the Acquirer under the provisions of Regulations 3(1) and 4 of the SEBI (SAST) Regulations to acquire up to 11,04,298 (Eleven Lakhs Four Thousand Two Hundred and Ninety-Eight) Equity Shares, representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of the Target Company, at a price of ₹13.00/- (Rupees Thirteen Only) per Equity Share from the Public Shareholders (except Selling Public Shareholder) of the Target Company. Assuming full acceptance, the total consideration payable by the Acquirer under the Offer at the Offer Price aggregates to ₹1,43,55,874.00/- (Rupees One Crore Forty-Three Lakhs Fifty-Five Thousand Eight Hundred and Seventy-Four Only), payable in cash, in accordance with the provisions of Regulation 9(1)(a) of the SEBI (SAST) Regulations, subject to the terms and conditions set out in the Offer Documents.
2. This Offer is being made under SEBI (SAST) Regulations, to all the Public Shareholders of the Target Company as on Thursday, June 16, 2022, (**'Identified Date'**), other than the parties to the Share Purchase Agreements under the provisions of Regulation 7(6) of the SEBI (SAST) Regulations.
3. This Offer is not conditional upon any minimum level of acceptance in terms of the Regulation 19(1) of SEBI (SAST) Regulations.
4. This Offer is not a competitive bid in terms of the Regulation 20 of SEBI (SAST) Regulations.
5. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of Equity Shares of the Target Company.
6. There are no conditions as stipulated in the Share Purchase Agreements, the meeting of which would be outside the reasonable control of the Acquirer, and in view of which the Offer might be withdrawn under Regulation 23(1) of the SEBI (SAST) Regulations.
7. The Equity Shares of the Target Company to be acquired by the Acquirer are fully paid up, free from all liens, charges, and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights offer declared thereof.
8. The Manager does not hold any Equity Shares in the Target Company as on the date of appointment as Manager to the Offer. The Manager hereby declares and undertakes that, it shall not deal in the Equity Shares of the Target Company during the period commencing from the date of their appointment as Manager until the expiry of 15 (Fifteen) Days from the date of closure of this Offer.
9. This Offer is subject to being in receipt of Reserve Bank of India's approval, except the said approval there are no statutory or other approvals required to implement this Offer. To the best of the knowledge and belief of the Acquirer, as on the date of this Detailed Public Statement, there are no statutory or other approvals required to implement the Offer other than as indicated in Paragraph VII of this Detailed Public Statement. If any other statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such other statutory approvals. The Acquirer will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI (SAST) Regulations. In the event of withdrawal, a public announcement will be made within 2 (Two) Working Days of such withdrawal in the Newspapers and such public announcement will also be sent to SEBI, Stock Exchanges, and to the Target Company at its registered office.
10. In terms of Regulation 25 (2) of SEBI (SAST) Regulations, the Acquirer hereby undertakes and declares that, he does not have any intention to alienate any material assets of the Target Company whether by way of sale, lease, encumbrance, or otherwise for the period 2 (Two) years from the closure of this Offer, except: (a) in the ordinary course of business of the Target Company (including for the disposal of assets and creating encumbrances in accordance with business or financing requirements), (b) as already agreed, disclosed and/or publicly announced by the Target Company, or (c) on account of regulatory approvals or conditions, or compliance with any law that is or becomes binding on or applicable to the operations of the Target Company. The Target Company's future policy for disposal of its assets, if any, within 2 (Two) years from the completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders through Special Resolution passed by way of postal ballot and the notice for such postal ballot shall contain reasons as to why such alienation is necessary in terms of Regulation 25(2) of SEBI (SAST) Regulations.
11. This Detailed Public Statement is being published in the following newspapers:

Publication	Language	Edition
Financial Express	English	All Editions
Jansatta	Hindi	All Editions
Duranta Barta	Bengali	Kolkata Edition
Mumbai Lakshadeep	Marathi	Mumbai Edition

12. The Public Shareholders who tender their Equity Shares in this Offer shall ensure that all the Equity Shares validly tendered by the Public Shareholders in this Offer are free from all liens, charges, and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights offer declared thereof, and in accordance with the terms and conditions set forth in the Offer Documents, and the tendering Public Shareholders shall have obtained all necessary consents for it to sell the Offer Shares on the foregoing basis.
13. If the aggregate number of Equity Shares validly tendered in this Offer by the Public Shareholders, is more than the Offer Size, then the Equity Shares validly tendered by the Public Shareholders will be accepted on a proportionate basis, in consultation with the Manager.
14. As per Regulation 38 of the SEBI (LODR) Regulations read with rule 19A of the Securities Contract (Regulation) Rules, 1957, and subsequent amendments thereto (**'SCRR'**), the Target Company is required to maintain at least 25.00% (Twenty-Five Percent) public shareholding as determined in accordance with the SCRR, on a continuous basis for listing. Upon completion of the Offer and the underlying transaction pursuant to the Share Purchase Agreement, the public shareholding is not envisaged to fall below the required minimum public shareholding.
15. If the Acquirer acquires Equity Shares of the Target Company during the period of 26 (Twenty-Six) weeks after the Tendering Period at a price higher than the Offer Price, then the Acquirer shall pay the difference between the highest acquisition price and the Offer Price, to all Public Shareholders whose Offer Shares have been accepted in the Offer within 60 (Sixty) days from the date of such acquisition. However, no such difference shall be paid if such acquisition is made under another open offer under the SEBI (SAST) Regulations, or pursuant to Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, including subsequent amendments thereto, or open market purchases made in the ordinary course on the stock exchange, not being negotiated acquisition of Equity Shares of the Target Company in any form.
16. If Public Shareholders who are not persons resident in India, including non-resident Indians (**'NRIs'**), overseas corporate bodies (**'OCBs'**) and foreign institutional investors (**'FIIs'**)/foreign portfolio Investors (**'FPIs'**) require any approvals including from the Reserve Bank of India (**'RBI'**) or any other regulatory body, in respect of the Equity Shares held by them, they will be required to submit such previous approvals that they would have obtained for acquiring/holding the Equity Shares, to tender the Equity Shares held by them in this Offer, along with the other documents required to be furnished to tender their Equity Shares in this Offer. In the event such approvals and relevant documents are not submitted, the Acquirer reserves the right to reject such Equity Shares tendered in this Offer.
17. The payment of consideration shall be made to all the Public Shareholders, who have tendered their Equity Shares in acceptance of the Offer within 10 (Ten) Working Days of the expiry of the Tendering Period. Credit for consideration will be paid to the Public Shareholders who have validly tendered Equity Shares in the Offer by crossed account payee cheques/pay order/demand drafts/ electronic transfer. It is desirable that Public Shareholders provide bank details in the Form of Acceptance cum Acknowledgement, so that the same can be incorporated in the cheques/demand draft/pay order.

III. BACKGROUND TO THE OFFER

A. This Open Offer is a mandatory open offer made by the Acquirer in compliance with Regulation 3(1) and 4 and other applicable regulations of the SEBI (SAST) Regulations, pursuant to the execution of the Share Purchase Agreement and the JCA to acquire and exercise joint control of and over the Target Company and to be classified as a promoter of the Target Company along with the Continuing Promoter in accordance with the provisions of the SEBI (LODR) Regulations following the completion of the Underlying Transaction.

B. The Acquirer and the Selling Promoters have entered and executed a Share Purchase Agreement as on the date of the Public Announcement, in pursuance of which the Acquirer has agreed to acquire 14,000 (Fourteen Thousand) Equity Shares, representing 0.33% (Zero Three Three Percent) of the Voting Share Capital of the Target Company at a price of ₹10.00/- (Rupees Ten Only), and in accordance with the terms of the Share Purchase Agreement.

C. The Acquirer and the Selling Public Shareholder have entered and executed a Share Purchase Agreement as on the date of the Public Announcement, in pursuance of which the Acquirer has agreed to acquire 7,53,100 (Seven Lakhs Fifty-There Thousand One Hundred) Equity Shares, representing 17.73% (Seventeen Point Seven Three Percent) of the Voting Share Capital of the Target Company at a price of ₹10.00/- (Rupees Ten Only), and in accordance with the terms of the Share Purchase Agreement.

D. The Acquirer and the Continuing Promoter have entered and executed a Joint Control Agreement, in pursuance of which the Acquirer will be classified as Co-Promoter after the successful completion of this Offer.

E. Since the Acquirer will acquire and exercise joint control of and over the Target Company pursuant to the Underlying Transaction and therefore, will be classified as a Co-promoter of the Target Company along with the Continuing Promoter in accordance with the provisions of the SEBI (LODR) Regulations following the completion of the Underlying Transaction, this mandatory Open Offer is being made by the Acquirer in compliance with Regulation 3(1) and 4 of the SEBI (SAST) Regulations. Further, the Selling Promoters shall be declassified from the 'promoter and promoter group' category of the Target Company subject to receipt of necessary approvals required in terms of Regulation 31A (10) of the SEBI (LODR) Regulations and the satisfaction of conditions prescribed therein. The Acquirer has no intention to delist the Target Company pursuant to this Offer.

F. The proposed acquisition of Equity Shares under the Share Purchase Agreements and the acquisition and exercise of joint control of and over the Target Company by the Acquirer and the Acquirer becoming a co-promoter along with the Continuing Promoter of the Target Company pursuant to the Joint Control Agreement (as explained in paragraphs 2 to 4 of this Part II (Background to the Open Offer) of this Detailed Public Statement) is referred to as the 'Underlying Transaction', details of which is summarized as below:

Type of Transaction (direct/ indirect)	Mode of Transaction (Agreement/ ~~Allotment/ Market purchase~~)	Equity Shares/ Voting rights acquired/ proposed to be acquired – Number of Equity Shares	% vis-à-vis Total Voting Share Capital	Total consideration for Shares/ Voting Rights (VR) acquired	Mode of payment (Cash/ securities)	Regulation which has triggered
Direct Acquisition	Share Purchase Agreement with Selling Promoters as on the date of the Public Announcement	14,000 (Fourteen Thousand) Equity Shares	0.33% (Zero Three Three Percent)	₹1,40,000.00/- (Rupees One Lakh Forty Thousand Only)	Cash	Regulations 3(1) and 4 of the SEBI (SAST) Regulations
	Share Purchase Agreement with Selling Public Shareholders as on the date of the Public Announcement	Acquisition of 7,53,100 (Seven Lakhs Fifty-Three Thousand One Hundred) Equity Shares	17.73% (Seventeen Point Seven Three percent) of the Voting Share Capital of the Target Company	₹75,31,000.00/- (Rupees Seventy-Five Lakhs Thirty-One Thousand Only)	Cash	
	Joint Control Agreement with Continuing Promoter, in pursuance of which the Acquirer will be classified as Co-Promoter after the successful completion of this Offer.	Not Applicable	Not Applicable	Not Applicable	Not Applicable	

G. The prime object of this Offer is to acquire substantial Equity Shares and Voting Rights capital accompanied by joint control over the Target Company. The Acquirer intends to expand the Target Company's business activities by carrying on additional business for commercial reasons and operational efficiencies. The Acquirer reserves the right to modify the present structure of the business in a manner which is useful to the larger interest of the shareholders. Any change in the structure that may be carried out, will be in accordance with applicable laws.

IV. EQUITY SHAREHOLDING AND ACQUISITION DETAILS

A. The current and proposed shareholding pattern of the Acquirer in the Target Company and the details of the acquisition are as follows:

Details	Acquirer – Number of Equity Shares	% of Voting Share Capital
Shareholding as on the Public Announcement date	Nil	Nil
Equity Shares acquired between the Public Announcement date and the Detailed Public Statement date	Nil	Nil
Equity Shares acquired through Share Purchase Agreements	7,67,100	18.06%
Equity Shares proposed to be acquired in the Offer*	11,04,298	26.00%
Post-Offer Shareholding on diluted basis on 10th (Tenth) Working Day after closing of Tendering Period *(Assuming all the Equity Shares which are offered are accepted in this Offer).*	18,71,398	44.06%

V. OFFER PRICE

A. The Equity Shares bearing International Securities Identification Number 'INE623D01015' are presently listed on the Stock Exchanges, namely being, on BSE bearing Scrip ID 'STEP2COR' and Scrip Code '531509' and on CSE bearing Scrip Code '29182'.

B. Further, as The Calcutta Stock Exchange Limited is non-operational, hence there has been no trading in the Equity Shares of the Target Company on The Calcutta Stock Exchange Limited for last many years. The total trading turnover in the Equity Shares of the Target Company on the BSE Limited i.e. the nation-wide trading terminal based on trading volume during the twelve calendar months prior to the month of Public Announcement (May 01, 2021, to April 30, 2022) have been obtained from www.bseindia.com, as given below:

Stock Exchange	*Total no. of Equity Shares traded during the 12 (twelve) calendar months prior to the month of PA*	*Total no. of listed Equity Shares*	*Annualized trading turnover (as % of Equity Shares listed)*
BSE	1,48,652 (One Lakh Forty-Eight Thousand Six Hundred and Fifty-Two)	42,47,300 (Forty-Two Lakhs Forty-Seven Thousand and Three Hundred)	3.50% (Three Point Five Zero Percent)

Based on the information provided above, the Equity Shares of the Target Company are infrequently traded on the BSE in accordance with the provisions of Regulation 2(1)(j) of the SEBI (SAST) Regulations.

C. The Offer Price of ₹13/- (Rupees Thirteen Only) is justified in terms of Regulation 8 of the SEBI (SAST) Regulations, being more than highest of the following:

Sr. No.	Particulars	Price
a)	Negotiated Price under the Share Purchase Agreement attracting the obligations to make a Public Announcement for the Offer	₹10.00/-
b)	The volume-weighted average price paid or payable for acquisition(s) by the Acquirers, during the 52 (Fifty-Two) weeks immediately preceding the date of Public Announcement	Not applicable
c)	The highest price paid or payable for any acquisition by the Acquirers, during the 26 (Twenty-Six) weeks immediately preceding the date of Public Announcement	Not applicable
d)	The volume-weighted average market price of Equity Shares for a period of 60 (Sixty) trading days immediately preceding the date of Public Announcement as traded on BSE where the maximum volume of trading in the Equity Shares of the Target Company are recorded during such period, provided such shares are frequently traded	Not applicable
e)	Where the Equity Shares are not frequently traded, the price determined by the Acquirers and the Manager considering valuation parameters per Equity Share including, book value, comparable trading multiples, and such other parameters as are customary for valuation of Equity Shares	₹12.51/-

**Chartered Accountant Bhavesh Rathod, Proprietor of M/s Bhavesh Rathod & Co. Chartered Accountants, bearing Firm Registration number '1402046W', IBBI Registered Valuer Registration number 'IBBI/IPA-001/IP-P01200/2018-2019/11910' and having his office at A/101, Shelter CHSL, CSC Road, Dahisar (East), Mumbai – 400068, Maharashtra, India with Email address being 'info@cabhavesh@gmail.com', through his valuation report dated Thursday, May 12, 2022, bearing unique document identification number ' 22119158AIVFEN9017', has certified that the fair value of the Equity Share of Target Company is ₹12.51/- (Rupees Twelve and Fifty One Paisa Only) per Equity Share.*

In view of the parameters considered and presented in the table above, in the opinion of the Acquirer and Manager, the Offer Price of ₹13.00/- (Rupees Thirteen Only) per Equity Share being the highest of the prices mentioned above is justified in terms of Regulation 8 (2) of the SEBI (SAST) Regulations.

D. There have been no corporate actions by the Target Company warranting adjustment of any of the relevant price parameters under Regulation 8 (9) of the SEBI (SAST) Regulations. The Offer Price may be adjusted in the event of any corporate actions like bonus, rights issue, stock split, consolidation, dividend, demergers, and reduction etc. where the record date for effecting such corporate actions falls between the date of this Detailed Public Statement up to 3 (Three) Working Days prior to the commencement of the Tendering Period of the Offer, in accordance with Regulation 8 (9) of the SEBI (SAST) Regulations.

E. In the event of any acquisition of Equity Shares by the Acquirer during the Offer period, at a price higher than the Offer Price, then the Offer Price will be revised upwards to be equal to or more than the highest price paid for such acquisition in terms of Regulation 8 (8) of the SEBI (SAST) Regulations. However, the Acquirer shall not acquire any Equity Shares after the 3rd (Third) Working Day prior to the commencement of the Tendering Period and until the expiry of the Tendering Period of this Offer.

F. As on the date of this Detailed Public Statement, there is no revision in the Offer Price or Offer Size. An upward revision to the Offer Price or to the Offer Size, if any, on account of competing offers or otherwise, may also be done at any time prior to the commencement of 1 (One) Working Day before the commencement of the Tendering Period of this Offer in accordance with Regulation 18 (4) of the SEBI (SAST) Regulations. Such revision would be done in compliance with other formalities prescribed under the SEBI (SAST) Regulations. In the event of such revision, the Acquirer shall: (i) make corresponding increase to the escrow amount; (ii) make an announcement in the same newspapers in which this Detailed Public Statement has been published; and (iii) simultaneously notify BSE, CSE, the SEBI, and the Target Company at its registered office of such revision.

VI. FINANCIAL ARRANGEMENTS

A. In terms of Regulation 25(1) of the SEBI (SAST) Regulations, the Acquirer has adequate financial resources and has made firm financial arrangements for the implementation of the Offer in full out of his own sources/ Net-worth and no borrowings from any Bank and/ or Financial Institutions are envisaged, by Chartered Accountant, Vikash Gadia bearing membership number '066575', proprietor at Gadia Vikash & Co. (Chartered Accountants) having its Head Office located at Room No 36B, 5th Floor, Martin Burn House, 1.R.N. Mukherjee Road, Kolkata-700 001, West Bengal, India with contact number being '+91-033-4066 4620' and Email Address being 'cavikash80@gmail.com' has vide certificate bearing unique document identification number '22066575A1VRMF6424' dated Thursday, May 12, 2022, certified that sufficient resources are available with the Acquirer, and for fulfilling his Offer obligations in full.

B. The maximum consideration payable by the Acquirer to acquire up to 11,04,298 (Eleven Lakhs Four Thousand Two Hundred and Ninety-Eight) Equity Shares representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of the Target Company at an Offer Price of ₹13.00/- (Rupees Thirteen Only) per Equity Share, aggregates to an amount of ₹1,43,55,874.00/- (Rupees One Crore Forty-Three Lakhs Fifty-Five Thousand Eight Hundred and Seventy-Four Only). In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirer has opened an Escrow Account under the name and style of 'STEP2COR- Open Offer Escrow Account' with Kotak Mahindra Bank Limited, (**'Escrow Banker'**) and have deposited ₹37,00,000.00/- (Rupees Thirty-Seven Lakhs Only) i.e., more than 25.00% (Twenty-Five Percent) of the total consideration payable in the Offer, assuming full acceptance (**'Escrow Account'**).

C. The Manager is duly authorized to operate the Escrow Account to the exclusion of all others and has been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.

D. Based on the aforesaid financial arrangements and on the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager is satisfied about the ability of the Acquirer to fulfill his obligations in respect of this Offer in accordance with the provisions of SEBI (SAST) Regulations.

E. In case of upward revision of the Offer Price and/or the Offer Size, the Acquirer would deposit appropriate additional amount into an Escrow Account to ensure compliance with Regulation 18(5) of the SEBI (SAST) Regulations, prior to effecting such revision.

VII. STATUTORY AND OTHER APPROVALS

A. The Target Company, being a Non-Deposit taking Non-Banking Finance Company registered with the Reserve Bank of India, is mandated in an event of any acquisition or transfer of control of Non-Banking Finance Company, to seek and obtain prior approval of Reserve Bank of India in terms of Paragraph 61 of Chapter - IX of Section III of Master Direction - Non-Banking Financial Company - Non-Systemically Important Non-Deposit taking Company (Reserve Bank) Directions, 2016 bearing notification number DNBR.PD.007/03.10.119/2016-17 dated September 01, 2016, and hence this Offer is subject to being in receipt of Reserve Bank of India's approval. Except as stated above, to the best of the knowledge of the Acquirer, there are no other statutory or other approvals required to implement the Offer. However, if any other statutory or governmental approval(s) are required or become applicable at a later date before closure of the Tendering Period, this Offer shall be subject to such statutory approvals and the Acquirer shall make the necessary applications for such statutory approvals and the Underlying Transaction and the Offer would also be subject to such other statutory or other governmental approval(s) and the Acquirer shall make the necessary applications for such other approvals.

B. All Public Shareholders, including non-residents holders of Equity Shares, must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the Reserve Bank of India) and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirer reserves the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the Reserve Bank of India, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirer reserves the right to reject such Offer Shares.

C. The Acquirer shall complete all procedures relating to payment of consideration under this Offer within a period of 10 (Ten) Working Days from the date of expiry of the Tendering Period to those Public Shareholders who have tendered Equity Shares and are found valid and are accepted for acquisition by the Acquirer.

D. In case of delay in receipt of any statutory approval, SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any wilful default or neglect of the Acquirer or the failure of the Acquirer to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest to the Public Shareholders as directed by SEBI, in terms of Regulation 18(11) of the SEBI (SAST) Regulations. Further, if delay occurs on account of wilful default by the Acquirer in obtaining the requisite approvals, Regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable for forfeiture.

E. In terms of Regulation 23(1) of the SEBI (SAST) Regulations, if the approvals mentioned in Paragraph VII (A) are not satisfactorily complied with or any of the statutory approvals are refused, the Acquirer have a right to withdraw the Offer. In the event of withdrawal, the Acquirer (through the Manager), shall within 2 (Two) Working Days of such withdrawal, make an announcement stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations in the Newspapers and such announcement will also be sent to SEBI, Stock Exchanges, and the Target Company at its registered office.

VIII. TENTATIVE SCHEDULE OF ACTIVITY

Sr. No.	Activity	Day and Date
1.	Issue date of the Public Announcement	Thursday, May 12, 2022
2.	Publication date of the Detailed Public Statement in the newspapers	Tuesday, May 17, 2022
3.	Last date for filing of the Draft Letter of Offer with SEBI	Tuesday, May 24, 2022
4.	Last date for public announcement for a competing offer(s)#	Tuesday, June 07, 2022
5.	Last date for receipt of comments from SEBI on the Draft Letter of Offer will be received (in the event SEBI has not sought clarification or additional information from the Manager)	Tuesday, June 14, 2022
6.	Identified Date*	Thursday, June 16, 2022
7.	Last date for dispatch of the Letter of Offer to the Public Shareholders of the Target Company whose names appear on the register of members on the Identified Date	Thursday, June 23, 2022
8.	Last date by which a committee of the independent directors of the Target Company is required to give its recommendation to the Public Shareholders for this Offer	Tuesday, June 28, 2022
9.	Last date for upward revision of the Offer Price and / or the Offer Size	Wednesday, June 29, 2022
10.	Last date of publication of opening of Offer public announcement in the newspapers in which the Detailed Public Statement had been published	Wednesday, June 29, 2022
11.	Date of commencement of Tendering Period	Thursday, June 30, 2022
12.	Date of closing of Tendering Period	Wednesday, July 13, 2022
13.	Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders	Wednesday, July 27, 2022

Note: The above timelines are indicative (prepared based on timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of statutory/regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations;

**Identified Date is only for the purpose of determining the names of the Public Shareholders as on such date to whom the Letter of Offer would be sent.*

ACI INFOCOM LIMITED

Regd Off: Shop No.117, 1st Floor, V-Mall, Off. W.E. Highway, Nr. Sai Hospital,Thakur Complex, Kandivali (East), Mumbai- 400101
E-Mail: compliance@acirealty .co.in
Web Site: www.acirealty.co.in

NOTICE

NOTICE is hereby given that, In terms of Regulation 29 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, we wish to inform you that the meeting of the Board of Directors of our Company is scheduled to be held on Monday 30th May, 2022 at the Registered Office of the Company, inter-alia, to consider and approve the Audited Financial Results of the Company for the fourth quarter and Financial year ended 31st March, 2022.

Further, pursuant to the SEBI (Prohibition of Insider Trading) Regulation, 2015 and amendments made thereunder, read with Company's Code of Conduct for Prevention of Insider Trading, the trading window was closed from 01st April, 2022 till forty-eight hours after the date of declaration of results for the Employees of the Company including Designated Persons and their immediate relatives.

This Information is also available on Company's website and also on stock exchange website at www.bseindia.com.

For ACI INFOCOM LIMITED
Sd/-
KUSHAL CHAND JAIN
MANAGING DIRECTOR
DIN: 03545081

Place: Mumbai
Date : 16th May, 2022

AMI ORGANICS LIMITED

AMI ORGANICS LIMITED

CIN: L24100GJ2007PLC051093
Registered Address: Plot no. 440/4, 5 & 6, Road No. 82/A, GIDC Sachin, Surat - 394230

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED ON 31ST MARCH, 2022

(Rs. In Lakhs, unless otherwise stated)

Sr No.	Particulars	Standalone					Consolidated				
		Quarter Ended			Year Ended		Quarter Ended			Year Ended	
		31-03-2022	31-12-2021	31-03-2021	31-03-2022	31-03-2021	31-03-2022	31-12-2021	31-03-2021	31-03-2022	31-03-2021
		Audited	Unaudited	Audited	Audited	Audited	Audited	Unaudited	Audited	Audited	Audited
1.	Total income	14,371.91	14,254.49	9,288.62	52,289.73	34,193.82	14,371.91	14,254.49	9,288.63	52,289.73	34,198.76
2.	Net Profit before tax	2,226.23	2,855.73	2,064.15	9,145.04	7,172.63	2,226.23	2,855.73	2,064.15	9,145.04	7,172.62
3.	Net Profit after tax	2,128.08	1,947.01	1,540.10	7,194.61	5,399.90	2,128.08	1,947.01	1,540.10	7,194.61	5,399.89
4.	Total Comprehensive income for the period	2,079.67	1,942.51	1,541.14	7,254.96	5,397.11	2,146.18	1,957.43	1,547.13	7,383.75	5,311.92
5.	Paid up Equity Share Capital (Face value of Rs. 10/- each)	3643.71	3643.71	3150.00	3643.71	3150.00	3643.71	3643.71	3150.00	3643.71	3150.00
6.	Other equity excluding revaluation reserves	-	-	-	48,156.68	13,245.10	-	-	-	48,583.69	13,543.32
7.	Earning per share (of Rs. 10/- each)										
	Basic	6.22	5.69	4.89	21.03	17.14	6.22	5.69	4.89	21.03	17.14
	Diluted	6.22	5.69	4.89	21.03	17.14	6.22	5.69	4.89	21.03	17.14

Notes:

1. The above is an extract of the detailed format of financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the websites of the Stock Exchange(s) (www.bseindia.com and www.nseindia.com) and on company's website (www.amiorganics.com).
2. The above Financial Statements have been reviewed and recommended by Audit Committee and have been approved and taken on record by the Board of Directors at its meeting held on May 16, 2022.
3. The Board of Directors at their meeting held on May 16, 2022 has recommended dividend of Rs. 3/- per Equity Share (at the rate of 30%) of face value of Rs. 10/- each, subject to the approval of shareholders at the ensuing Annual General Meeting.
4. There is no deviation or variation in the utilization of IPO Proceeds as per the objects disclosed in the Prospectus dated September 6, 2021, during the year ended on March 31, 2022.
5. The figures for the previous period have been re-grouped/rearranged wherever considered necessary. The figures of the last quarter are the balancing figures in respect of full financial year and audited year to date figures up to the third quarter of the current/previous financial year.

For and on behalf of Board of Directors of Ami Organics Limited
Sd/-
Nareshkumar R. Patel
Chairman & Managing Director

Place : Surat
Date : May 16, 2022

QGO FINANCE LIMITED

CIN : L65910MH1993PLC302405
Regd Office:3rd Floor, A-514, TTC Industrial Area, MIDC, Mahape, Navi Mumbai – 400701
E:Contactus@qgofinance.com/**Website:**www.qgofinance.com/**Tel No.:** +91-22-49762795

[REGULATION 47(1) (B) OF THE SEBI (LODR) REGULATIONS, 2015]

EXTRACT OF AUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2022

BSE Code - 538646 **(Amounts in Lakhs)**

Sr. No.	Particulars	Quarter Ended			Year Ended	Previous Year ended
		31.03.2022	31.12.2021	31.03.2021	31.03.2022	31.03.2021
		Audited	Un-Audited	Audited	Audited	Audited
1	Total Income from Operations	255.31	246.75	157.07	838.46	521.26
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	41.63	40.52	26.71	143.17	92.8
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	41.63	40.52	26.71	143.17	92.8
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	28.54	25.21	17.17	93.26	64.2
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	28.54	25.21	17.17	93.26	64.2
6	Equity Share Capital	695.28	695.28	695.28	695.28	695.28
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	463.51	463.51	341.25	341.25	341.25
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -	0.41	0.36	0.25	1.34	0.92
	Basic :	0.41	0.36	0.25	1.34	0.92
	Diluted :	0.41	0.36	0.25	1.34	0.92

Notes :

1. This Financial statement has been prepared in accordance with the Companies Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act, 2013 read with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 and Companies (IAS) Amendment Rules, 2016 and other recognised accounting practices and policies to the extent applicable.
2. The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 16.05.2022 pursuant to Regulation 33 of SEBI (LODR) Regulations. The full format of the said Results are available website of the Company viz., www.qgofinance.com and also on the Stock Exchange websites ie www.bseindia.com.
3. The Company operated in Financing and Investing sector which is a single Business Segment in accordance with Ind AS-108 Operating Segment notified pursuant to Companeis (Accounting Standards) Rules, 2015
4. During the Quarter under review, the company has alloted 100 Non Convertible Debentures at the issue price of Rs. 1,00,000 per Debenture. The Actual Amount of Utilisation in Quarter under review is Rs. 1,00,00,000.
5. The Total Loan Booked till 31.03.2022 is of Rs.66,59,50,000/- . The Total Outstanding Non Convertible Debenture as on 31.03.2022 is of Rs. 53,90,00,000/-.
6. Figures for the Previous period have been regrouped/re-classified to confirm to the figures of the current period.

For Qgo Finance Limited
SD/-
Rachana Singi
Managing Director
DIN: 00166508

Date : 17 May 2022
Place : Navi Mumbai

HDFC MUTUAL FUND

MUTUAL FUNDS *Sahi Hai*

BHAROSA APNO KA

HDFC Asset Management Company Limited
A Joint Venture with abrdn Investment Management Limited
CIN: L65991MH1999PLC123027

Registered Office: HDFC House, 2nd Floor, H.T. Parekh Marg, 165-166, Backbay Reclamation, Churchgate, Mumbai - 400 020. Phone: 022 66316333 • Toll Free Nos: 1800-3010-6767 / 1800-419-7676 • Fax: 022 22821144 • e-mail: hello@hdfcfund.com • Visit us at: www.hdfcfund.com

Notice-cum-Addendum to the Scheme Information Documents (SIDs) / Key Information Memorandums (KIMs) of HDFC FMP 1381D September 2018 (1) and HDFC FMP 1372D September 2018 (1) - Series 42; HDFC FMP 1344D October 2018 (1) - Series 43; HDFC Corporate Bond Fund and HDFC Medium Term Debt Fund

Notice is hereby given that HDFC Trustee Company Limited (**"the Trustees"**), Trustees to HDFC Mutual Fund (**"the Fund"**) has decided to carry out the changes to the fundamental attributes by merging certain Fixed Maturity Plans (**FMPs**) (**"Merging Schemes"**) on their respective maturity dates into the Transferee Schemes as mentioned below:

Name of the Merging Scheme(s)	Name of the Transferee Scheme(s)	Effective date of merger i.e. on Maturity Date of Merging Schemes	Period for providing consent / Exit Option
HDFC FMP 1381D September 2018 (1) - Series 42	HDFC Corporate Bond Fund	with effect from close of Business Hours on **June 30, 2022***	**May 27, 2022 to June 27, 2022** *(upto 3:00 p.m. on June 27, 2022 (both days inclusive)*
HDFC FMP 1372D September 2018 (1) - Series 42			
HDFC FMP 1344D October 2018 (1) - Series 43	HDFC Medium Term Debt Fund	with effect from close of Business Hours on **June 28, 2022***	**May 25, 2022 to June 23, 2022** *(upto 3:00 p.m. on June 23, 2022 (both days inclusive)*

*or next Business Day, if the Effective Date happens to be declared as a non-Business Day.

A. Rationale for Merger:

The merger will help investors in the Merging Schemes to continue with their investments in a portfolio of high quality Corporate Bonds in case of merger with HDFC Corporate Bond Fund and in case of merger into HDFC Medium Term Debt Fund, in a portfolio of diversified credit exposure.

Additionally, the merger will be more tax efficient as it will not force capital gains on them on maturities and investors can continue to avail of the indexation benefits till the time they choose to remain invested. Further, the unit holders are free to choose their date of redemption anytime after merger to meet their liquidity requirements.

The merger as envisaged above will not result in emergence of any new scheme as the FMPs on respective maturity will be merged in the Transferee Schemes. Post-merger, there will be no change in features of the Transferee Schemes and the investments under the Transferee Schemes will be in accordance with the investment objective and asset allocation of the Transferee Schemes.

B. Requisite Corporate and Regulatory Approvals:

The proposed merger of schemes tantamounts to a change in fundamental attribute of the Merging Schemes and have accordingly been approved by the respective Board of Directors of the HDFC Asset Management Company Limited ("the **AMC**") and the Trustees to the Fund. The Securities and Exchange Board of India (**"SEBI"**) has also vide its communication dated May 12, 2022 noted the proposed merger.

C. Consequences of Merger:

Unit holders of the Merging Schemes who provide consent for the merger will be allotted units under the corresponding Plan / Option of the Transferee Schemes at the Net Asset Value ("NAV") of the Effective Date of the merger. Provided that, where units are held without distributor code in the Option / Plan of the Merging Scheme or where ARN is invalid, units of equivalent value in the Direct Plan of the Transferee Schemes under the corresponding Option will be allotted. Accordingly, the assets and liabilities of the Merging Schemes will be taken over by the Transferee Schemes upon Merger and the Merging Schemes shall cease to exist.

Illustration on Basis of Allotment of units upon Merger for a consenting Unitholder:

Effective Date of Merger		30.06.2022
NAV per unit of the Plan / Option of the Merging Scheme as on 30.06.2022	(A)	₹20.000
Units outstanding in Merging Option as on 30.06.2022	(B)	50.000
Outstanding value in Merging Scheme 30.06.2022 before merger	(A) X (B) = (C)	₹1000.00
NAV of the corresponding Plan / Option of the Transferee Scheme as on 30.06.2022	(D)	₹25.000
Units allotted in the corresponding Plan / Option of the Transferee Scheme on 30.06.2022	(C) / (D) = (E)	40.000
Value of the units allotted in the Transferee Scheme on 30.06.2022 post merger	(D) X (E) = (F)	₹1000.00

As can be seen above, the value of units held by an Investor before and after the merger will be the same.

Please note that the aforesaid is only an illustration and the actual number of units to be allotted under the Transferee Scheme will be determined by the value of units held in Merging Scheme and the NAVs of Merging Scheme and Transferee Scheme on the Effective Date of Merger.

(i) In case of any pledge / lien / other encumbrance marked on any units held in physical mode in the Merging Schemes, the same shall be marked on the corresponding number of units allotted in the Transferee Schemes. In case of units held in demat mode, debit / credit of units under merger and release / re-marking of pledge / lien / other encumbrance on any units shall be dealt with in accordance with the concerned depository's rules and procedures.

(ii) A fresh account statement reflecting the new units allotted under the Transferee Schemes, will be sent to the Unit holders of the Merging Schemes by the Fund. Upon allotment of units in the Transferee Schemes, all provisions under the Transferee Scheme will apply. However, the period of holding for the purpose of exit load, if any, will be computed from the date of allotment of corresponding original units in the Merging Schemes.

D. Consent for merger by unit holders of Merging Schemes viz FMPs:

Unit holders of the Merging Schemes having no objection to the proposed merger in Transferee Schemes and wishing to remain invested need to provide consent in the following manner:

(i) The consent form for merger is being sent along with the merger proposal letter. Consent form will also be made available on our website www.hdfcfund.com. Investors may submit their consent as provided above through any of the following modes:

(a) Submitting original signed consent form at any of the operational Official Points of Acceptance.

(b) By way of an email from email id registered in the folio to **fmpmerger@hdfcfund.com**

In case of joint holders where mode of holding is "joint", all joint holders have to sign the consent form, which may be handwritten and send a scanned copy of the same from the email id registered in the folio.

(c) Submit through any of our online transaction facilities such as through investor portal on website, app, or any other mode made available by the Fund from time to time to submit the consent.

Note: Once consent is provided, investors are deemed to have read and provided the confirmations and declarations as per the consent form.

(ii) Units of the unitholders who do not provide their consent for the merger will be redeemed at applicable NAV on the Maturity Date.

E. Exit Option for unit holders of Transferee Scheme viz. HDFC Corporate Bond Fund:

(i) As per Regulation 18(15A) of the SEBI (Mutual Funds) Regulations, 1996 ("MF Regulations") and Circular dated March 04, 2021, change in fundamental attributes can be carried out only after the Unit holders of the scheme concerned have been informed of the change via written communication and an option to exit the scheme for a period of at least 30 calendar days at the prevailing NAV without any exit load is provided to them. As per Circular No. SEBI/MFD/Cir No.05/12031/03 dated June 23, 2003 issued by SEBI, merger of schemes is also considered as a change in fundamental attributes of the concerned schemes necessitating compliance with the requirements as per Regulation 18(15A) of the SEBI (Mutual Funds) Regulations, 1996 ("MF Regulations").

(ii) Accordingly, existing Unit holders of the **Transferee Scheme** as on **May 17, 2022** till 3.00 p.m. i.e. date of publication of this notice-cum-addendum (including those whose valid purchase / switch in applications have been received by the Fund upto cut-off time) are provided an option to exit, at the prevailing NAV without exit load, if any, for a period as mentioned above, if they are not agreeable for the merger.

(iii) The Exit Option can be exercised during the Exit Option Period by submitting a redemption / switch-out request at any of the Official Points of Acceptance of the Fund including online transacting facilities such as HDFCMFOnline / HDFCMFMobile. For list of Official Points of Acceptance, please refer Scheme Information Document or visit our website www.hdfcfund.com.

(iv) Unit holders should procure a release of their pledges / vacate the lien prior to applying for redemption / switch-out during the Exit Option Period. In case units have been frozen / locked pursuant to an order of a government authority or a court, such exit option can be executed only after the freeze / lock order is vacated / revoked within the Exit Option Period specified above.

(v) Unit holders should ensure that any change in address or bank mandate are updated in the Fund's records before exercising the Exit Option. Unit holders holding Units in dematerialized form may approach their Depository Participant for such changes.

(vi) The redemption proceeds (net of applicable taxes, if any) will be remitted / dispatched to the Unit holders within 10 (ten) working days from the date of receipt of valid redemption request..

(vii) Unit holders having no objection to the proposed merger and wishing to remain invested need not take any further action. Please note that the Unit holders who do not exercise the exit option during the Exit Option Period would be deemed to have consented to the proposed merger. **This offer to exit is merely an option and not compulsory. We would like you to remain invested.**

F. Tax consequences:

For Unit holders whose investments are redeemed upon maturity or during Exit Option Period, the tax consequences as set forth in the Statement of Additional Information would apply including deduction of tax at source (TDS) in accordance with applicable tax laws.

Pursuant to the merger, in terms of the provisions of section 47(xiii) of the Income-tax Act, 1961 ('the Act'), the units allotted in the Transferee Scheme to the Unit holders of the Merging Scheme who decide to continue their investments, will not be considered as redemption / transfer of Units in Merging Scheme and will be exempt from tax.

In terms of provisions of section 2(42A)(hd) of the Act, the period for which the units in the Merging Scheme were held by the Unit holder will be included in determining the period for which corresponding units are held in the Transferee Scheme by the Unit holder.

Further, in terms of section 49(2AD) of the Act, the cost of acquisition of units allotted pursuant to merger in the Transferee Scheme** will be the cost of acquisition of original units in Merging Scheme.

*** Determination of cost of acquisition of the units for the purpose of computing long term capital gains shall be computed in terms of section 112A read with section 55 of the Act.*

Please note that the aforesaid tax neutrality on consolidation / merger of similar mutual fund schemes or of plans / options of similar mutual fund schemes is subject to compliance of SEBI (Mutual Funds) Regulations, 1996 and Units being held as 'Capital assets' as defined under the Income Tax Act, 1961.

The above tax consequences are as per prevailing tax laws. In view of individual nature of tax consequences, Unit holders are advised to consult their financial and tax advisors with respect to tax and other financial implications arising out of their participation in merger of schemes.

G. Unclaimed Redemptions and Dividends:

Details of unclaimed dividend and redemption amounts in the Merging Schemes and the Transferee Schemes as on April 30, 2022:

Scheme	Unclaimed IDCW (Rs.)	Unclaimed Redemption (Rs.)
HDFC FMP 1381D September 2018 (1)	NIL	NIL
HDFC FMP 1372D September 2018 (1)		
HDFC FMP 1344D October 2018 (1)		
HDFC Corporate Bond Fund	15,992.46	19,66,810.67
HDFC Medium Term Debt Fund	324,357.41	81,881.13

H. Other Information:

For latest fortnightly portfolio details and the monthly performance of the respective Schemes, unit holders can refer to the website www.hdfcfund.com

A separate written communication, containing the prescribed information in this regard will also be sent to the existing Unit holders of the respective Schemes. In case any existing Unit holder does not receive the same, or in case of any queries or clarifications, please call us on 1800 3010 6767 / 1800 419 7676 or email us on hello@hdfcfund.com.

You may also visit any of the Investor Service Centres (ISC) of HDFC MF or visit www.hdfcfund.com for any other information.

This addendum shall form an integral part of the SIDs / KIMs of the Merging Schemes and Transferee Schemes as amended from time to time.

For **HDFC Asset Management Company Limited**
(Investment Manager to HDFC Mutual Fund)

Sd/-
Authorized Signatory

Place : Mumbai
Date : May 16, 2022

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

IX. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER

A. Subject to Paragraph VII of this Detailed Public Statement, all the Public Shareholders except Selling Public Shareholder, holding the Equity Shares whether in dematerialized form or physical form, registered or unregistered are eligible to participate in this Open Offer at any time during the Tendering Period for this Open Offer.

B. As per the provisions of Regulation 40 (1) of the SEBI (LODR) Regulations and SEBI's press release dated December 03, 2018, bearing reference number 'PR 49/2018', requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from April 01, 2019. However, in accordance with SEBI bearing reference number 'SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020', shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations.

C. All Public Shareholders except Selling Public Shareholder, registered or unregistered, holding the Equity Shares in dematerialized form or holding locked-in Equity Shares are eligible to participate in this Offer at any time during the period from the Offer Opening Date and Offer Closing Date before closure of the Tendering Period. All Public Shareholders who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. Accidental omission to send the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.

D. The Offer will be implemented by the Target Company through Stock Exchange Mechanism made available by BSE in the form of separate window as provided under the SEBI (SAST) Regulations read with SEBI Circulars bearing reference numbers CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015, CFD/DCR2/CIR/P/2016/131 dated December 09, 2016, and SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, as may be amended from time to time ('**Acquisition Window**').

E. BSE shall be the Designated Stock Exchange for the purpose of tendering of Offer Shares in the Offer.

F. The Acquirer has appointed Nikunj Stock Brokers Limited as the registered broker (Buying Broker) for the Open Offer, through whom the purchases and the settlement of the Offer shall be made. The contact details of the Buying Broker are as mentioned below:

Name	Nikunj Stock Brokers Limited
Address	A-92, Gf, Left Portion, Kamla Nagar,New Delhi – 110007, India
Contact Number	+91-011-47030000/01
E-mail Address	info@nikunjonline.com
Contact Person	Mr. Pramod kumar Sultania

G. All Public Shareholders who desire to tender their Equity Shares under the Offer would have to intimate their respective stock-brokers ("**Selling Brokers**") within the normal trading hours of the secondary market, during the Tendering Period.

X. THE DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER THAT WOULD BE MAILED OR COURIERED TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY AS ON THE IDENTIFIED DATE. KINDLY READ IT CAREFULLY BEFORE TENDERING THE EQUITY SHARES IN THIS OFFER. EQUITY SHARES ONCE TENDERED IN THE OFFER CANNOT BE WITHDRAWN BY THE PUBLIC SHAREHOLDERS.

XI. OTHER INFORMATION

A. The Acquirer accepts full and final responsibility for the information contained in the Public Announcement and this Detailed Public Statement and for his obligations as laid down in SEBI (SAST) Regulations. All information pertaining to the Target Company has been obtained from (i) publicly available sources; or (ii) any information provided or confirmed by the Target Company, and the accuracy thereof has not been independently verified by the Manager.

B. The Acquirer has appointed Purva Sharegistry (India) Private Limited, as the Registrar, having office at Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai – 400011, Maharashtra, India, bearing contact details such as contact number '022-2301-2518/8261', Email Address 'support@purvashare.com' and website 'www.purvashare.com'. The Contact Person, Ms. Deepali Dhuri can be contacted from 10:00 a.m. (Indian Standard Time) to 5:00 p.m. (Indian Standard Time) on working days (except Saturdays, Sundays, and all public holidays), during the Tendering Period.

C. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirer has appointed Capital Square Advisors Private Limited as the Manager.

D. This Detailed Public Statement will be available and accessible on the websites of the Manager at www.capitalsquare.in, SEBI at www.sebi.gov.in, BSE at www.bseindia.com and registered office of the Target Company.

Issued by the Manager to the Offer on behalf of the Acquirer

CAPITALSQUARE®
Teaming together to create value

CAPITALSQUARE ADVISORS PRIVATE LIMITED
205-209, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai - 400093, Maharashtra, India
Contact Details: +91-22-66849999/ 145/ 138
Website: www.capitalsquare.in
E-mail Address: tanmoy.banerjee@capitalsquare.in / pankita.patel@capitalsquare.in
Contact Person: Mr. Tanmoy Banerjee/ Ms. Pankita Patel
SEBI Registration Number: INM000012219
Validity: Permanent
Corporate Identification Number: U65999MH2008PTC187863

Sd/-
Acquirer
Anuj Agarwal

Place: Mumbai
Date: Monday, May 16, 2022